

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins.) No. 219 of 2020**

**IN THE MATTER OF:**

**Avtar Singh Rahi**

**....Appellant**

**Vs.**

**Hospitech Management Consultants Pvt. Ltd.  
(Through 'Interim Resolution Professional') & Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. Arun Kathpalia, Sr. Advocate with Mr. P.S. Bindra, Mr. Lakshay Dhamija and Ms. Pranab Prakash, Advocates**

**For Respondents: Mr. Ritesh Agrawal, Mr. Teejas Bhatia and Mr. Aishwarya, Advocates for R-2.  
Mr. Chandan Kumar, Advocate for RP**

**O R D E R**

**13.03.2020:** It is represented on behalf of the 2<sup>nd</sup> Respondent that the Learned Counsel on record is inconvenienced to appear before this Tribunal today and hence a short accommodation is sought for. Acceding to the request made on behalf of the Respondent No. 2, the Office Registry is directed to list the matter on **27<sup>th</sup> March, 2020** under the caption 'For Orders'.

Till the next date of hearing the interim order(s) passed earlier shall continue.

[Justice Venugopal M.]  
Member (Judicial)

[V. P. Singh]  
Member (Technical)

[Shreesha Merla]  
Member (Technical)

*sa/nn*